

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 1354/88

DECIDED ON : 20.10.1993

J. S. Jolly ... Petitioner

Vs.

Union of India through
Chairman, Railway Board & Anr. ... Respondents

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

None present for the Petitioner

Shri H. K. Gangwani, Counsel for Respondents

O R D E R (ORAL)
(Hon'ble Mr. Justice V. S. Malimath)

None appears for the petitioner. Though Shri Gangwani is present for the respondents, he submitted that the department has not given to him the papers and that, therefore, it is not possible for him to argue the case. Thus, the only course left to us is to dismiss this case for default. Ordered accordingly.

Adige
(S. R. Adige)
Member (A)

Malimath
(V. S. Malimath)
Chairman

as